has also been started for awareness of protection of ground water and artificial recharge by grant of ₹ 25000/- for construction of artificial recharge structures. Ranchi Regional Development Authority (Jharkhand) has made Building Bye-laws for RWH.

NA

Incorporated in the Bhubaneshwar Development Authority(Planning and Building) Regulations, 2008.

34 Lakshadweep NA

32

33

35

Mizoram

Odisha

Punjab

Dukshaaweep

Punjab Building Bye-laws amended to make RWH System mandatory in all buildings of above 200 sq. yds. The Punjab Urban Development Authority (PUDA) is in the process of amending the PUDA (Building) Rules 1996 for making this system mandatory. Municipal Corporation of Ludhiana and Jalandhar have framed Bye-laws to make RWH mandatory in new buildings.

36 Telangana Same as Andhra Pradesh.

Water survey in Bihar

†1665. SHRI GOPAL NARAYAN SINGH: Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Government has conducted any survey, so far, of small rivers and other water bodies which are in abundance in the mountainous areas of Kaimur, Nevada, Aurangabad, Rohtas, Gaya and Bhagalpur in Bihar;
- (b) if so, the number of rivers and other water bodies surveyed by Government for storing water through watershed for irrigation and details of those being surveyed; and

[†]Original notice of the question was received in Hindi.

(c) if not, the details of the future action plan of Government in this direction and by when the target has been fixed for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) Water resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. As such, surveys in this regard are also carried out by the concerned States as per their requirements.

However, Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation collects information on number of minor irrigation structures including surface water schemes in reservoirs, tanks/ponds and other storages by conducting Census of Minor Irrigation Structures in villages all over the country including Bihar. As per 5th Minor Irrigation Census, with reference year 2013-14, there were 2557 water bodies in the rural areas of Bihar intended for minor irrigation.

Apart from above, studies in respect of Integrated Water Resources Management (IWRM) have also been taken up by this Ministry. Under IWRM, the studies for Brahmani and Baitarni river basins have been carried out to assess water availability, gaps between water demand and availability during different times, water availability and projected demands, water balance on average water availability etc. Further, IWRM study in respect of Tapi Basin has been taken up and that for Mahi, Subernarekha, Mahanadi, Godavari and Krishna river basins are planned.

Depletion in groundwater level

†1666. SHRI RAKESH SINHA: Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Government has district-wise information of groundwater level in the country, if so, the details thereof;
- (b) the policy of Government in place on water harvesting, in view of depleting water level; and
- (c) whether Government is considering to impose a new tax on water supplied to the commercial establishments like big five star hotels/companies/gymnasiums etc.?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) The detailed district-wise information of groundwater level in the country is available at the following *URL:http://cgwb.gov.in/GW-data-access.html*

[†]Original notice of the question was received in Hindi.